

reserved vacancies as on 1.8.1996 was as given below :

Classification of Posts	'A'	'B'	'C'	'D'
Scheduled Castes	1	10	28	2
Scheduled Tribes	-	7	32	2
Total :	1	17	60	4

(c) to (f). The requisite information is being collected and will be placed on the table of the Sabha.

[English]

Power Grids/Stations in Delhi

3914. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to set up some Power Grids/Stations in Delhi;

(b) if so, locations thereof;

(c) the expenditure to be incurred on each of these;

(d) the time by which these are likely to be set up; and

(e) the extent to which the power supply in Delhi is likely to be improved after setting up of these grids/stations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (e). Do not arise in view of reply to (a) above.

[English]

Power Project in Kerala

3915. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have given clearance to any power project proposed to be set up at Irinavee in Canannore district of Kerala;

(b) if so, the details and the estimated cost thereof;

(c) whether any time frame has been fixed for the commissioning of this project; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No Power Project has been given techno-economic clearance by the Central Electricity Authority to be set up at Irinavee in Canannore District of Kerala.

(b) to (d). Do not arise.

Dismissal, Removal and Compulsory Retirement

3916. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) the number of Government Servants given the penalty of dismissal, removal and compulsory retirement from service during the last three years; and

(b) the main reasons for awarding such a major penalty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Central Civil Services (Classification, Control and Appeal) Rules, 1965 provide for imposition of the penalty of dismissal, removal or compulsory retirement on a Government servant, for good and sufficient reasons, after an inquiry in accordance with Rule 14 of the aforesaid Rules. Before imposition any of the above penalties, consultation with the UPSC, wherever applicable, is also necessary. As the disciplinary authorities are spread all over India, the statistics in regard to number of employees who have been awarded any of the above penalties are not being monitored centrally.

Direct Entrants of IAS, IPS

3917. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "IAS, IPS may have fewer direct entrants: New proposal favours promotion of State-Cadre" appearing in the 'Times of India' dated September 1, 1996;

(b) if so, whether Government have taken any decision in the matter; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c). Steps have been initiated to implement the decisions of the Supreme Court regarding computation of the Direct Recruitment and Promotion quotas for the All India Services.

Growth Rate

3918. SHRI JOACHIM BAXLA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Raja Chelliah, the eminent economist,

has observed that the growth rate of seven percent set in the 9th plan is not realistic;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). A news item appearing in 'The Times of India', New Delhi dated 2nd December, 1996 has reported the views of Dr. Raja J. Chelliah as: Seven per cent growth rate during the Ninth Plan is ambitious. It also states that to be more realistic we have to peg the growth rate at 6 per cent for the Ninth Plan and this would be ideal and pragmatic growth for India.

(c) The Planning Commission has considered the feasibility of alternative growth rates in the Approach Paper to the Ninth Plan.

Unauthorised Construction

3919. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi High Court has asked the Lieutenant Governor of Delhi to appoint a committee to ascertain the names of officers responsible for the unauthorised floors that were built in the White House and to bring them to book;

(b) if so, whether the NDMC has implemented the directions of the Hon'ble Court and brought the guilty officials of the New Delhi Municipal Council to book; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). NDMC has reported that in the case of Manju Bhatia and Sanjay Bhatia in LPA.No. 185/96 the Hon'ble High Court of Delhi vide order dated 6.9.96 has requested the Lt. Governor to appoint a Committee comprising Senior Officers other than NDMC Officers to ascertain and fix responsibility of the concerned officers/personnel of the NDMC who either by dereliction of their duties or in collusion with the builder permitted construction of additional floor between December, 1988 and January, 1990 despite the rejection of Building Plans thereof in the building situated at 10, Bhagwan Dass Road, New Delhi. As per the directions of the High Court, Lt. Governor has appointed a Committee headed by Shri S.C. Vajpayee, a retired IAS Officer of the UT Cadre to bring the guilty officers of the NDMC to book.

Private Sector in NCR Board

3920. SHRI SULTAN SALAHUDDIN OWAIISI : Will the PRIME MINISTER be pleased to state :

(a) whether the National Capital Regional Planning

Board has invited the private sector to participate in implementing its Integrated Infrastructural Development Plan;

(b) if so, whether according to NCRPB, the Government would require about Rs. 59,000 crores to upgrade the existing infrastructure of the NCR areas;

(c) if so, whether the private sector has agreed to invest in this sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d). A sub-group under the Working Group on Urban Development constituted by the Planning Commission has estimated that the overall investment requirements for the NCR upto 2005 AD would be about Rs. 59,000 crores of which investments to the tune of Rs. 38,000 crores (over 60%) would have to be borne by the private sector whereas Rs. 21,000 crores would have to be invested by the public sector agencies of the Central and State Governments. The sub-group has also estimated that during the Ninth Plan, the total investment requirements would be Rs. 26,000 crores.

The proposed investments by the private sector would be primarily for the development of townships and related housing and economic infrastructure of industries, trade and commerce etc. for providing job opportunities for the population to be settled in these townships.

The NCR Planning Board has been regularly leasing with the apex bodies of the private sector such as the Chambers of Commerce, Builders' Associations etc. in an effort to evolve appropriate steps to facilitate their active participation in the development programmes in the NCR.

The investment exercise by the Sub-Group is, for the present, only a preliminary step to the overall economic planning exercise for various sectors of the economy, to be finally considered by the Planning Commission for the Ninth Plan; and therefore, no financial allocations have been firmed up yet for the NCR.

Solar Energy

3921. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

(a) whether the cost of accessories for rural electrification from Solar Energy has increased during the last few years;

(b) if so, the details thereof alongwith their present cost;

(c) whether the Government propose to review the price fixation policy;